

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE**

Original Application No. 92 of 2025 WZ

Jaymala Dhankikar

... Applicant

VERSUS

The State of Maharashtra and others

... Respondents

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	24.032008.		
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Date: 08.10.2025
Place: Aurangabad

Radhakrushna K. Ingole
Advocate for Respondent no. 2

BEFORE THE HON'BLE NATIONAL GREEN
 TRIBUNAL,
 WESTERN ZONE, PUNE
 Original Application No. 92 of 2025 WZ

Jaymala Dhankikar

VERSUS

The State of Maharashtra and others



AFFIDAVIT-IN-REPLY ON BEHALF OF
 RESPONDENT NO. 2, NANDED WAGHALA CITY
 MUNICIPAL CORPORATION, NANDED.

I, Girish S/o Jambuvantrao Kadam, Age: 53 years, Occu:
 Service as Additional, Nanded-Waghala City Municipal
 Corporation, Nanded, R/o: Main Administrative Building,

Shaiikh
 Shafiyodin S. Shaikh
 Advocate & Notary
 (Appointed by Govt. of India)
 Nanded Dist. Nanded. (M.S.) India

NOTARIAL REGISTER
 SR.NO. 415 DATE 3.0. SEP. 2025



Nanded-Waghala City Municipal Corporation, Nanded, Dist. Nanded, respondent no. 2, solemnly affirm as under:

1. I am filing the present affidavit-in-reply as party respondent no. 2 in the present petition. I am duly authorized to file present affidavit-in-reply on behalf of respondent No. 2 Nanded-Waghala City Municipal Corporation, Nanded.
2. I have read the contents of present Application. I am filing this short affidavit-in-reply only to clarify certain facts and to oppose admission and interim relief, if any. I crave leave and liberty to file a detailed/ Para wise affidavit-in-reply at a later stage, if required.
3. I am filing this affidavit-in-reply on the basis of records available with the office of present Respondent Nos. 2 Nanded-Waghala City Municipal Corporation, Nanded.
4. Unless specifically admitted, all the contentions raised in the present petition are deemed to be denied by the present deponent.
5. By this application, the applicant is praying for the urgent steps to be taken in respect of pollution in

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Shafiyodin S. Shaikh
Advocate & Notary
(Appointed by Govt. of India)
Nanded Dist. Nanded. (M.S.) India



Godavari River at Nanded. Further, the Applicant is praying for strict action to be taken against the polluters who are responsible for the same.

6. It is most respectfully submitted that, the Nanded Waghala City Municipal Corporation has total area of 63.22 sq. km and there are total 1,41,000 properties situated in the vicinity of Nanded Waghala City Municipal Corporation. The Godavari River also flows from the Nanded City and for keeping the Godavari river pollution free, the Corporation has taken every measure.
7. It is most respectfully submitted that, the Nanded city has 942 km of sewerage pipe line with 95% area covered with said sewerage pipe line and wastage of each and every property carried through the said pipeline. There are total 7 sewerage pumping stations are operating at various places i.e. Sangavi (BK), Maltekadi, Arvindnagar, N.R.A.P., Brahmpuri, Vasarani, Dankin. After collecting the sewerage from above mentioned plants, the said sewerage carried to the 4 different plants for purification

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Nanded Dist. Nanded. (M.S.) India

where the impure water gets purified. The following are the four plants and its capacity:

Sr. No.	Name of Plant	Capacity (Per Day)
1	Bondhar	87 Million Ltr
2	Elichpur	30 Million Ltr
3	Sangavi	15 Million Ltr.
4	Dankin	10 Million Ltr.
	Total	142 Million Ltr.

Apart from this, the accumulated solid waste at the bank of river is being collected on daily basis through the special and dedicated vehicle named and styled as 'Ghantagadi' and same was processed at the Solid Waste Collection Centre at Tuppa.

8. It is most respectfully submitted that, total 90 Million Litter of clean and potable water is supplied daily to the Nanded City and out of which the generated sewage water about 70 Million Liter is sent to all Sewage Treatment Plants through underground sewage pipeline and purification process is done on the said impure



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 (Appointed by Govt. of India)
 Nanded Dist. Nanded. (M.S.) India



water. The purified water gets tested in the independent laboratory of the Municipal Corporation as per the standards set by the Central Pollution Control Board as well as Maharashtra Pollution Control Board. And there are OCMES (Online Continuous Effluent Monitoring System) functioning 24X7 as per standards of Maharashtra Pollution Control Board to maintain control over the said standards. Also the samples are checked at NABL accredited laboratory.

9. It is most respectfully submitted that, there are natural streams which flows into Godavari River and from those streams '*Bilalnagar Nala, Siddharthnagar Nala, Naavghat Nala, Kaalapul Nala, Gadipura Nala, Shanimandir Nala, Bandaghat Nala, Chunl Nala*' are the main streams. It is further submitted that, the Sewage channel was operation in the year 1966 from Urvashi Ghat to N.R.A.P Sewage Treatment Plant to carry water from the sewage channel parallel to the Godavari River, however, over time, the said sewage

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Advocate & Notary
(Appointed by Govt. of India)
Nanded Dist. Nanded. (M.S.) India

channel has been damaged due to silt flowing into the river.

10. It is most respectfully submitted that, in order to prevent water of Chunnal Nala from mixing into the Godavari River, the Sewage Treatment Plant has been constructed under the State River Conservation Scheme of the Government with a capacity of 10 Million Liter per day at the Dankin area and same is function with the full capacity. However, as result of the same, the mixing of water from Chunnal Nala into the Godavari River has stopped.
11. It is most respectfully submitted that, the total length of Godavari bank in the Nanded Waghala City Municipal Corporation area is 4.1 km and in order to prevent the water of the streams (Nala) missing into the Godavari River, the 3.3 km long having 1200 mm diameter RCC (Reinforced Cement Concrete) pipeline with a slope of 1:1200 has been completed under the Amrut 2.0 Scheme sponsored by the Central Government for sewage disposal. It is further submitted that, since the



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beautification work remaining section from Naginaghat to Bandaghat has been completed, therefore, it is not practicable to lay sewage pipeline and also no Nala flows in that section. Therefore, since 2 streams flow in the remaining section from Bandaghat to Naginaghat, the 600 mm diameter sewage pipeline will be laid down in the unpaved part of the ghat and a Pocket sewage treatment plant with capacity of 3 Million Liter per day will be constructed on the upper side of Banda ghat.

12. It is most respectfully submitted that, also, a total of 17 interceptor structures have been constructed to remove waste at the drains that meet the Godavari River on the said pipeline to prevent pipeline from choking up. The water from the drains is taken to the N.R.A.P Sewage treatment plant through the said pipeline and from that place, it is taken to the Bondhar Sewage treatment plant for processing. Therefore, present now, 80% of the water from these drains does not mix with the Godavari River. It is further submitted that, after completion of the all work under the scheme Amrut 2.0 by February, 2026

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Nanded Dist. Nanded. (M.S.) India

the flow of water from the drains into the Godavari River will be stopped completely.

13. It is most respectfully submitted that, there are total three main bridges across the Godavari River in the City, and since devotees throw garbage and solid waste over them, therefore, the work is in progress to install 10-foot high safety nets on both sides of those bridges, which will curb pollution of the Godavari River.
14. It is most respectfully submitted that, to supply clean and potable water to the Nanded City through Corporation, water is drawn from Dr. Shankarrao Chavan Reservoir Vishnupuri Project. The water is drawn from the upstream side of the said project and no drains are mixed into the water. The drawn *Raw Water* is get purified in total of five water purification centers of the Municipal Corporation and pure, clean and potable water is supplied to Nanded City. It is further submitted that, the Municipal Corporation has not received any complaints of any disease outbreak due to the water of Godavari River in Nanded City in the recent past. Apart from this,




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Nanded Dist. Nanded. (M.S.) India



disinfectant is also sprayed on the water of the internal drains of city on regular basis so that no disease outbreak can occurs.

15. From the above submission, it is clear that the Municipal Corporation has taken every measure to ensure that the water from Godavari River remains clean and pollution free.
16. In view of the submissions made hereinabove, the present application may kindly be dismissed with all its prayers

Deponent

Date: .09.2025
Place: Aurangabad

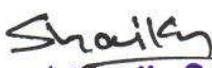

(Girish S/o Jambuvantrao Kadam)

Submitted By:



Radhakrushna K. Ingole
Advocate for Respondent no. 2

Mobile:- 9404413777
Email- advrkip@gmail.com


Shafiyodin S. Shaikh
Advocate & Notary
(Appointed by Govt. of India)
Nanded Dist. Nanded. (M.S.) India





VERIFICATION

I, Girish S/o Jambuvantrao Kadam, Age: 53 years, Occu: Service Additional Municipal Commissioner, Nanded-Waghala City Municipal Corporation, Nanded, R/o: Main Administrative Building, Nanded-Waghala City Municipal Corporation, Nanded, Dist. Nanded, respondent no. 2, do hereby state on solemn affirmation that:-

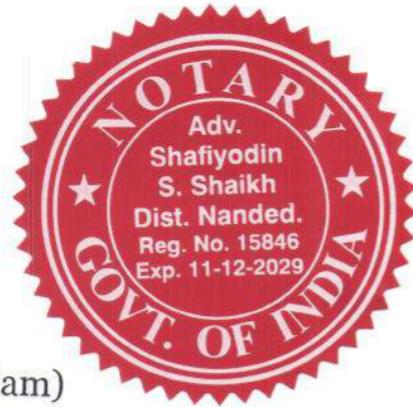
- 1) The contents raised in paragraph Nos. 01 to 16 are true and correct to the best of my knowledge and records available with the office and same are explained to me in Marathi language. Hence, verified at Nanded on day of September, 2025.

Identified and Explained by me

Deponent

(Advocate)

(Girish S/o Jambuvantrao Kadam)



ATTESTATION OF AFFIDAVIT

I, Girish S/o Jambuvantrao Kadam Age 53 Yrs. Occu. Service R/o. Municipal Comm. Nanded Dist. Nanded do swear in the Name of God Solemnly affirm that this is my name & Signature/Mark. That the contents of this Affidavit are true & correct to the best of my belief identified by Adv. R.K. Ingle Date 30.09.2025

[Handwritten signature]

[Handwritten signature]



Shaikhs Shafiyodin S. Shaikh Advocate & Notary (Appointed by Govt. of India) Nanded Dist. Nanded. (M.S.) India

NOTARIAL REGISTER SR.NO. 415 DATE 30 SEP 2025



NANDED WAGHALA CITY MUNICIPAL CORPORATION NANDED
 Guru Govindsinghji Stadium Campus, Nanded - 431 602
 Ph. 02462-234710, 232071 Fax: # 02462-232071 www: nwmcnanded.org

4533

c/w

No:-NWCMC/JNNURM/EE/W/S&SW/600/2008
 Nanded Waghala City Municipal Corporation
 Nanded.

Date: 24/03/2008.

WORK ORDER

To,

HYDROAIR TECTONICS (PCD) Ltd

A-116 Raheja Arcade, Sector 11

Plot No. 61 Belapur, Navi Mumbai-400.614.

Sub: Tender for Design, Construction, Testing and Commissioning of Sewage Pumping stations and sewage Treatment Plants 30MLD capacity in South Nanded.

- ref: 1) Tender Submitted by you on 04-01-2008 for the above work, subsequent opening of the financial bids 22/01/2008 and negotiations held on 04/02/2008
 2) Your letter No. HTPL/PCD/NMC/1160/07-08 dt: -04/02/2008.

Sir,

Since you have deposited the initial security deposit amounting to Rs. 52,30,000/- (Rs Fifty two Lakhs thirty thousand only) in shape of Bank Guarantee as detailed below along with stamp duty of Rs. 26,150/- (Rs. Twenty six thousand one hundred fifty only) and fulfilled the conditions required for agreement, which is made on Date 24/03/2008.

Bank	:	Vijaya Bank
Branch	:	Chembur Branch Mumbai
Date	:	17/03/2008.
Amount	:	52,30,000/- (Rs Fifty two Lakhs thirty thousand only)
B.G. No.	:	5003/BG/SQ 80047
Validity	:	31/03/2009

Your tender for the above work is hereby accepted by corporation for Rs. 26,15,00,000/- (Rs. Twenty six crores fifteen Lakhs only) which is 35.49 % above the cost put to tender. The agreement number of your contract is JNNURM/B-1-9 of 2007-08 which may be quoted for further correspondence in future.

You are therefore requested to start the work within week from the date of this letter so as to commission the work before Sep 2008. You are herewith requested to submit the Bar Chart and planning for the execution of work.

Thanking you,

[Signature]
Executive Engineer-II 24/3
JNNURM (WS&SW)
NWCMC, Nanded.

Submitted to: -

- 1) The Mayor, NWCMC Nanded.
- 2) The Municipal Commissioner, NWCMC Nanded.
- 3) Dy. Municipal Commissioner. (JNNURM), NWCMC, Nanded
- 4) Chairman, Standing Committee, NWCMC, Nanded
- 5) Municipal Chief Auditor, NWCMC, Nanded.
- 6) Accounts Officer, NWCMC, Nanded.
- 7) Internal Auditor, NWCMC, Nanded.
- 8) IL&FS, Nanded. *[Signature]* 26/3

[Signature]
26/3/08

[Signature]
27/3/08



Annexure- B

C/6-25

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NANDED WAGHALA CITY MUNICIPAL CORPORATION NANDED
 Guru Govindsinghji Stadium Campus, Nanded -431602
 Ph.No. 02462-234710, 232071. Fax - 02462 - 232071. www.nwcmcnanded.org..

No :- NWCMC/JNNURM/EE:WS&SW/2685/2009
 Nanded Waghala City Municipal Corporation, Nanded
 Date : 26/05/2009.

WORK ORDER

To,
 M/s. Sharda Construction
 "Rudrakash", Bhagyanagar,
 Nanded - 431605

Sub : Tender for Design, Construction, Testing and commissioning of Sewage pumping stations and sewage Treatment Plants 87 MLD capacity in North NANDED.

- Ref: 1) Tender Submitted by you on dt 17-12-2008 for the above work, subsequent opening of the financial bids dt 10-11-2008 And negotiations held on 16-02-2009
 2) Your Letter dated 17-02-2009.

Sir,

Since you have deposited the initial security deposit amounting to Rs.1,33,50,000/- (Rs. One Crore Thirty Three Lacs Fifty Thousand Only) in shape of Bank Guarantee as detailed below along with stamp duty of Rs. 66750 (Rs Sixty six thousand seven hundred fifty only) and fulfilled the conditions required for agreement, which is made on dated 26-05-2009.

Bank : Union Bank of India
 Branch : Tarasingh Market Nanded,
 Date : 19-05-2009
 Amount : 1,33,50,000/- (Rs. One Crore Thirty Three Lacs Fifty Thousand Only)
 B: G. No. : 34290 IGL: 0001009
 Validity : 18-11-2010

Your tender for the above work is hereby accepted by corporation for Rs. 66,75,00,000 (Rs. Sixty Six Crore Seventy Five Lacs Only) which is 86.193% above the cost put to tender. The agreement number of your contract is JNNURM / B-1- 1 of 2009-10 which may be quoted for further correspondence in future.

Contd..2.

You are therefore requested to start the above work within Fifteen days from the date of this letter and commission within stipulated period. You are herewith requested to submit the Bar chart and planning for the execution of work.

Thanking you.

Executive Engineer - II
JNNURM (WS & SW)
NWCMC, Nanded.

Submitted to :-

- 1) The Mayor, NWCMC Nanded
- 2) The Hon. Municipal Commissioner, NWCMC Nanded.
- 3) Dy. Municipal Commissioner, (JNNURM), NWCMC, Nanded
- 4) Chairman, Standing Committee, NWCMC, Nanded
- 5) Municipal Chief Auditor, NWCMC, Nanded
- 6) Accounts Officer, NWCMC, Nanded
- 7) Internal Auditor, NWCMC, Nanded
- 8) IL & FS, Nanded.

MS/10/10/07
27/10/07

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Annexure- C

9549 c/35

NANDED WAGHALA CITY MUNICIPAL CORPORATION NANDED
Opp. Guru Govindsinghji Hospital, Vazirabad Nanded - 431 601
Ph. 02462-234710, 232071 Fax :- 02462-232071 www: nwmcnanded.org

No. NWCMC/JNNURM/WS&SW/13432/2013

WORK ORDER

Date: /10/2013
08/11/2013

To,
M/s. SHARDA CONSTRUCTION AND CORPORATION Pvt. Ltd,
72 SHADRA TOWER,
ASHOK NAGAR,
NANDED, 431602.

Sub:- Sewerage Scheme In additional Municipal Corporation area Taroda Bk. & Kd. In Nanded.

Ref :- Standing Committee Resolution No. 128, dated 14/10/2013.

Sir,

Since you have deposited the Initial security deposit amounting to Rs. 1,46,00,000/- (Rupees One Crore Forty Six Lakhs Only) in the form of B.G.As detailed below along with stamp duty Rs. 5,00,000/- (Rupees Five Lakhs Only) franking No.78456134839 dated 19.10.2013. The Latūr Urban Co-Operative Bank Branch Nanded.

And fulfilled the conditions required for agreement, which is made on dt 24/10/2013

Details of Bank Guarantee No. 34290-IGL-0003313.

Name of Bank: Union Bank of India, Nanded.

Date: 17.10.2013

Your tender for the above work is hereby accepted by Corporation for Rs. 72,79,38,849 (Rupees Seventy Two Crore Seventy Nine Lakhs Thirty Eight Thousand Eight Hundred Fourty Nine Only) which is 9.00 % above the cost put to tender at DSR of year 2012-13. The agreement number of your contract is B-1/WS&SW/02/2013-14 which may be quoted for further correspondence in future. The period of contract is 24 months (Twenty Four Months) including monsoon.

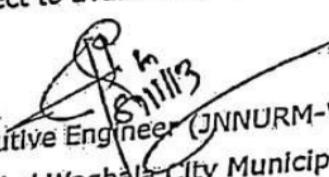
Safety at site shall be the primary responsibility of the contractor, All possible safety Measures such as fencing, red lights, barricades, ribbons, banners, traffic diversion etc. To avoid Accidents & damages to persons / properties & vehicles is responsibility of contractor, Contractor is bound to bear the expenses of defenses of defene / medical treatments / actions or other legal proceeding that may be brought by any person for accident along with Injury to police department/ NWCMC.

4/5/11

No idle time charges of men, machinery due to delay in removal of encroachment, properties, utilities will be payable. However it will be recorded & suitable time period of contract will be extended.

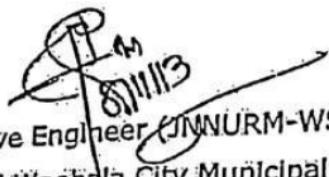
The contractor should submit following signed documents within 15 days from the date of work order.

- 1) Detailed date wise & item wise work plan / Bar chart for completion of work.
- 2) Names & Biodata of Project Manager, Engineers & Quality Control Engineers appointed on the work.
- 3) List of construction Machinery made available for this work.
- 4) Quality Assurance Plan for the work.
- 5) Compliance regarding prevailing labour laws & Insurance for construction work.
- 6) Payment for work done will be given subject to availability of funds.


Executive Engineer (JNNURM-WS&SW)
Nanded Waghala City Municipal Corporation,
Nanded.

Submitted to :-

- 1) The Mayor, Nanded Waghala City Municipal Corporation, Nanded
- 2) Chairman, Standing Committee, Nanded Waghala City Municipal Corporation, Nanded
- 3) The Executive Engineer (WS & SW), Nanded Waghala City Municipal Corporation, Nanded
- 4) Dy. Municipal Commissioner (Development), Nanded Waghala City Municipal Corporation, Nanded
- 5) Aast. Municipal Commissioner (ROADS), Nanded Waghala City Municipal Corporation, Nanded
- 6) Municipal Chief Auditor, Nanded Waghala City Municipal Corporation, Nanded
- 7) Account Officer, Nanded Waghala City Municipal Corporation, Nanded
- 8) Internal Auditor, Nanded Waghala City Municipal Corporation, Nanded
- 9) Project Manager (IEISL-Nanded)


Executive Engineer (JNNURM-WS&SW)
Nanded Waghala City Municipal Corporation,
Nanded.



NANDED WAGHALA CITY MUNICIPAL CORPORATION NANDED
 Main Office, Opp. Guru Govindsinghji Hospital, Vazirabad Nanded - 431 601.
 Ph. 02462-234710, 234547, 234404 Fax :- 02462-232071 www: nwmcnanded.org

No. NWCMC/JNNURM/EE-WS&SW/19634/2015

Date: /01/2015

29 JAN 2015

COMPLETION CERTIFICATE

Name of Organisation		Nanded Waghala City Municipal Corporation, Nanded.
Name of Department		JNNURM-(WS & SW)
1.	Name of Work	Design, Construction, Supply of Equipments, Installation, Testing & Commissioning of SPS, Rising main & 30 MLD cap. STP In (South) Nanded.
2.	Name of Agency	Hydroair Tectonics (PCD) Ltd., Navi Mumbai.
3.	Estimated Cost	Rs.19.30 Crore
4.	Tendered Cost	Rs.26.15 Crore
5.	Work order No. & Date	NWCMC/JNNURM/EE/WS&SW/600/2008 Dated 24-03-2008.
6.	Stipulated Period of completion	12 Months and 6 Months for Trial Run.
7.	Date of completion (For completed works)	Work Physically Completed.
8.	Whether Final Bill paid	Final Bill In process.
9.	Value of work executed	25.27 Crore

Certified that the above information is correct and true to the best of my knowledge and that the performance of Hydroair Tectonics (PCD) Ltd. Navi Mumbai on the above contract has been satisfactory in terms of his meeting schedules, deployment of manpower and equipment and ensuring quality of work.

The above work is completed satisfactorily under JNNURM (WS&SW) project with Program Manager M/s IL&FS Environmental Infrastructure Services Ltd.


 Executive Engineer (WS & SW)
 N.W.C.M.C. Nanded,
 JNNURM (WS & SW)
 NWCMC Nanded



Nanded Waghala City Municipal Corporation, Nanded

Main Building, Vazirabad Nanded - 431602.
P.B.X. : 02462- 234710,234577,234404 Fax - 02462-232071 email :- water@nwcmc.gov.in

Date: 13 Dec 2019

No. NWCMC/EE/WS&SW/10562 /2019

To,
Sharda Construction & Corporation Pvt. Ltd.
Nanded.

-: WORK ORDER :-

Subject:- Work Order for "State River Conservation Scheme" "Godavari River Conservation Project" Developing Project for Abatement of Pollution of Godavari River by Osmansahi Nalla / Chunnal Nalla.

- Reference:-
- 1) Administrative Approval. SRCS2019/P.K.61/TS/3 Dt. 11/09/2019
 - 2) Technical Sanction No. CEMIPA/TS-2/1742/2019 Dt. 16.09.2019
 - 3) E-Tender Notice No. NWCMC/EE/WS&SW/8524/2019 Dt. 25.11.2019 (Tender ID 2019_NWCMC_501695_2)
 - 4) Your Bid No. 2637066
 - 5) Your Letter Dt. 21.11.2019
 - 6) Standing Committee Resolution No. 47 Dt. 27.11.2019
 - 7) This office letter No. EE/SW/NWCMC/10277/2019 Dt. 07.12.2019
 - 8) Your Letter Dt. 09.12.2019

Your bid offer is accepted by Standing Committee vide Resolution no. 47 Dt. 27.11.2019 and Tender Committee of NWCMC. You had submitted the Initial Security Deposit of Rs. 33,84,000/- (Rs. Thirty Three Lac Eight Four Thousand only) in the shape of Bank Guarantee as detailed below along with Stamp Duty Bearing No. 0030046401 Dt. 09.12.2019 of Rs. 1,69,000/- (Rs. One Lac Sixty Nine Thousand Only) and fulfilled the conditions required for agreement, which made on Date:

Details of Bank Guarantee:-

- | | |
|--------------------------|--|
| 1) Name of Bank:- | Union Bank of India |
| 2) Branch:- | G.G. Road, Santkrupa Market, Nanded |
| 3) Date:- | 08.12.2019 |
| 4) Amount:- | Rs. 33,84,000/- |
| 5) Bank Guarantee No. :- | 34290IGL0007119 |
| 6) Validity :- | 08.12.2020 Claim period up to 08.12.2021 |

The accepted Tender Cost is Rs. 16,91,93,752/- (Sixteen Crore Ninety One Lac Ninety Three Thousand Seven Hundred Fifty Two Only) excluding G.S.T. which is 4.58% above the Evaluated Cost with Current DSR and 9.78% above cost put to tender (Cost Put to tender Rs. 15,41,00,789.00). The Agreement No. of your Contract is SRCS B-1 /1 of 2019-2020 which may be quoted for further correspondence in future.

You are hereby instructed to start the work within 15 days from the date of receipt of this letter. As the stipulated time period for this work is of 24 (Twenty Four) months including monsoon period. You are here with instructed to submit the Bar Chart and planning for the execution of work at earliest. You have to carry out and complete the work as per the Terms,

Conditions & Specifications mentioned in the Contract Agreement and Tender Document. The necessary Insurance Policies, Licenses with respect to work and labor as mentioned in the tender should be submit to this office within 15 days. The Taxes, Levies or other deductions will be as per Tender Conditions from your RA Bills and all your claims or payments will be made as per Tender Conditions/Clauses.

(4)


Executive Engineer
Drainage Department (WS & SW)
Nanded Waghala City Municipal Corporation, Nanded

Copy Submitted to:-

- 1) The Mayor, Nanded Waghala City Municipal Corporation, Nanded
- 2) The Municipal Commissioner, Nanded Waghala City Municipal Corporation, Nanded
- 3) Dy. Municipal Commission, Nanded Waghala City Municipal Corporation, Nanded
- 4) Chairman, Standing Committee, Nanded Waghala City Municipal Corporation, Nanded
- 5) Municipal Chief Auditor, Nanded Waghala City Municipal Corporation, Nanded
- 6) Chief Account Officer, Nanded Waghala City Municipal Corporation, Nanded
- 7) Internal Auditor, Nanded Waghala City Municipal Corporation, Nanded
- 8) Project Manager, Chandrashekhar N. Kurhe, Consulting Engineers, Nanded



Annexure-33

No. NWCMC/SW.WS/ 12828.../2021
Nanded Waghala city Municipal Corporation, Nanded
Date :- 17.03.2021.

20

WORK ORDER

To
M/S Pooja Construction,
Rajkot, Gujrat.

Subject: - Work order for Providing Day to Day Preventive Maintenance for 87 MLD & 15 MLD S.T.P. and 5 Nos.S.P.S. in North Nanded and 30 MLD STP and one No. S.P.S. in South Nanded and Rising Mains for 5 Years.

- Ref :-**
1. Technical Sanction by City Engineer, Nwcmc, No.250, Dt.24.08.2020.
 2. E-Tender Notice No.NWCMC/WW&D/6663/20,Dt.12.10.2020.
 3. General Body Resolution No.92, Dt.15.02.2021.
 4. Standing Committee Resolution No.94, Dt.21.01.2021.
 - 5.Administrative Approval & Tender Sanction As per Office Order No.NWCMC/Sewerage/11409/21, Dt.15.02.2021.
 - 6.This office letter No.Nwcmc/sewerage/11700/21,Dt.22.02.2021.
 - 7.Your letter No.PCC/O&M/Nanded/3-STP/6-SPS/2/2020, Dt.26.02.2021.
 - 8.This office letter No.Nwcmc/WS&SD/12268/21,Dt.05.03.2021.
 - 9.Letter of Axis Bank Limited BGConfirmation Desk No.CBO/BGCONF/ /N/060308/2020-21, Dt.06.03.2021.

Your bid offer is accepted by Standing Committee vide resolution no.94 Dt.21.01.2021 and Tender Committee of Nanded Municipal Corporation. You had submitted Initial Security Deposit of Rs.22,98,741/- (Rs.Twenty Two Lac Ninety Eight Thousand Seven Hundred & Forty One Only/-) in the shape of Bank Guarantee as detailed below along with Stamp Duty Bearing No.319252 To 319253 Dt.12.03.2021 of Rs.1,14,000/- (One Lac fourteen Thousand Only/-) and fulfilled the conditions required for agreement, which made on Date :

Details of Bank Guarantee:-

- | | | |
|-----------------------|----|---|
| 1) Name of Bank | :- | Axis Bank Ltd. |
| 2) Branch | :- | Shastri Medan Brach,Titan, Near
K.K.V.Circle, Kalawad Road,Rajkot, Gujrat. |
| 3) Date of Issue | :- | 26.02.2021. |
| 4) Expiry Date | :- | 31.03.2026. |
| 5) Amount of BG | :- | 22,98,741/- |
| 6) Bank Guarantee No. | :- | 00870100001634. |
| 7) Validity | :- | 26.02.2021 Claim period up to 31.03.2026. |

And the therefore your offer for Tender of Subjective Work is hereby accepted for Rs.11,49,37,052/- (Rupees Eleven Crore, Forty nine lakh, Thirty seven thousand and Fifty two only/-).

Agreement No.319252 To 319253 Dt.12.03.202 of your contract is B-1 which shall be quoted in all further correspondence and other documentation.

Therefore WORK-ORDER for above work is hereby given and you are hereby requested to start the work from the date of receipt of this Work Order. Following Time Table should be followed in view of Terms and Conditions put in the Tender Documents which is obligatory and in case of non compliance, it shall attract Penalty as mentioned in Tender Document. The time limit given will be from the date of Work Order.

- a) Submit list of staff and details of Local office with address and Contract No./Nos. within 10 days.
- b) Submit Programme of Joint Inspection (within 05 days).
- c) Take over all Facilities related to O&M (within 5 days).
- d) Submit offer of Royalty to NWCMC in the Format of Tender Document (within 30 days)

Please note that the Contracted O&M Period is for 60 months. You are here with instructed to submit the Bar chart and Planning for the execution of work at earliest. You have to carry out and complete the work as per the Terms, Conditions & Specifications mentioned in the Contract Agreement and Tender Document. The necessary Insurance Policies, Licenses to work and labor as mentioned in the tender should be submitted to this office within 15 days. The Taxes, Levies or other deduction will be as per Tender Conditions from your RA Bills and all your claims or payments will be made as per Tender Conditions / Clauses.

This letter may be treated as Work Order.


Deputy Municipal commissioner,
Nanded Waghala city Municipal Corporation, Nanded

Copy to :-

- a) Hon. Commissioner, Nanded Waghala City Municipal Corporation, Nanded.
- b) Hon. Mayor, Nanded Waghala City Municipal Corporation, Nanded.
- c) Hon. Chairman, Standing Committee, Nanded Waghala City Municipal Corporation, Nanded.
- d) Dy. Municipal Commissioner (WS), Nanded Waghala City Municipal Corporation, Nanded.
- e) Chief Account officer, Nanded Waghala City Municipal Corporation, Nanded.
- f) Municipal chief Auditor, Nanded Waghala City Municipal Corporation, Nanded.
- g) Internal Auditor, Nanded Waghala City Municipal Corporation, Nanded.
- h) Executive Engineer, WS, Nanded Waghala City Municipal Corporation, Nanded.
- i) Executive Engineer, SW, Nanded Waghala City Municipal Corporation, Nanded.
- j) Dy. Engineer, S. Sonsale, SW, Nanded Waghala City Municipal Corporation, Nanded.
- k) Jr. Engineer, Gokule, SW, Nanded Waghala City Municipal Corporation, Nanded.
- l) Computer Section, Nanded Waghala City Municipal Corporation, Nanded.

SD/-
Deputy Municipal commissioner,
Nanded Waghala city Municipal Corporation, Nanded

Annexure- G35



No. NWCMC/SW&WS/ 4114 /2023
Nanded Waghala city Municipal Corporation, Nanded

Date :- 11.7 APR 2023

22

WORK ORDER

To,
**SHARDA CONSTRUCTION AND
CORPORATION Pvt. Ltd, NANDED**

**Subject: - Work Order for "Augmentation & Integration of Nanded
Underground Drainage Scheme Under AMRUT-2.0 Scheme" in
Nanded Waghala City Municipal Corporation area.**

- Ref :- 1. Administrative Approval AMRUT-2022/PN268/NV-33 Dt.02.11.2022
2. Technical Sanction No.CEMJPA/TS-2/3474/2022, Dt.11.10.2022
3. E-Tender Notice No.NWCMC/EE/WS&SW/11958/2022-23
4. Your Bid No. 4686731 (1 of 5)
5. Your Letter No. 1099 Dt. 16.03.2023
6. Standing Committee Resolution No. 134 Dt. 21.03.2023
7. This office letter No. EE/SW/NWCMC/17416/2023 Dt. 28.03.2023
8. Your letter Dt. 06.04.2023
9. As per O.O.No.17401/2023, Dt.27.03.2023

Your tender for the above work is hereby accepted by Corporation for Rs. 298,18,83,217/- (Two Hundred Ninety Eight Crore Eighteen Lakh Eighty Three Thousand Two Hundred Seventeen Only) which is 7.83% above the cost put to tender at DSR of year 2021-22. The period of contract is 24 months (Twenty Four Months) including monsoon.

Your bid offer is accepted by Standing Committee vide Resolution no. 134 Dt. 21.03.2023 and Tender Committee of NWCMC. You had submitted the Initial Security Deposit of Rs. 5,96,37,700/- (Rupees Five Crore Ninty Six Lakhs Thirty Seven Thousand Seven Hundred Only) in the shape of Bank Guarantee drawn on Union Bank of India Bearing No. 34290GL0003823 along with Stamp Duty Dt. 31.03.2023 of Rs. 25,00,000/- (Rs. Twenty Five Lakh Only) vide e_SBTR Challan ID No. 02901792903202374700, and fulfilled the conditions required for agreement.

Safety at site shall be the primary responsibility of the contractor. All possible safety Measures such as fencing, red lights, barricades, ribbons, banners, traffic diversion etc. To avoid Accidents & damages to persons / properties & vehicles is responsibility of contractor, Contractor is bound to bear the expenses of defenses of defene / medical treatments / actions or other legal proceeding that may be brought by any person for accident along with injury to police department/ NWCMC.

No idle time charges of men, machinery due to delay in removal of encroachment, properties, utilities will be payable. However it will be recorded & suitable time period of contract will be extended.

The contractor should submit following signed documents within 15 days from the date of work order.

1. Detailed date wise & Item wise work plan / Bar chart for completion of work.
2. Names & Biodata of Project Manager, Engineers & Quality Control Engineers appointed on the work.
3. List of construction Machinery made available for this work.
4. Quality Assurance Plan for the work.
5. Insurance Policies and Permissions regarding prevailing labour laws & Insurance for construction work and Labours.
6. Payment for work done will be given subject to availability of funds.

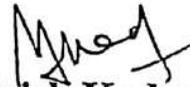
SD/-

(Girish Kadam)

Additional Municipal Commissioner,
Nanded Waghala city Municipal Corporation, Nanded

Copy to :-

- a) Hon. Commissioner, Nanded Waghala City Municipal Corporation, Nanded.
- b) Chief Account officer, Nanded Waghala City Municipal Corporation, Nanded.
- c) Municipal chief Auditor, Nanded Waghala City Municipal Corporation, Nanded.
- d) Internal Auditor, Nanded Waghala City Municipal Corporation, Nanded.
- e) Executive Engineer, SW, Nanded Waghala City Municipal Corporation, Nanded.
- f) Dy. Engineer, Narendra Sujlegaonkar/A.B.Kulkarni, SW, N.W.C.M.C, Nanded.
- g) Jr. Engineer, Uttam Swami/Ravindra Sarpate, SW, N.W.C.M.C, Nanded.
- h) Computer Section, Nanded Waghala City Municipal Corporation, Nanded.
- i) M/s Fortress Infracon Ltd. Thane, M/s Yash Innovative Solution, L.L.P. (JV), Aurangabad



(Girish Kadam)

Additional Municipal Commissioner,
Nanded Waghala city Municipal Corporation, Nanded



37 Annexure- H
No. NWC/MC/SW&WS/ 15693
Nanded Waghala city Municipal Corporation, Nanded
Date: - 12/02/25

24

WORK ORDER

26 MAR 2025

To,
Navyblue Resources Integration
and Solutions Pvt.Ltd. Airoli
Email ID :- sales@nbri.in
(Mob.No.9764047776)

Subject: - Supplying, Installing, Testing, Commissioning and 05 Years Operation & Maintenance of Online Continuous Effluent Monitoring System (OCEMS) at the outlet of 87 MLD STP Bondhar, 30 MID STP Elichpur, 15 MLD STP Sangavi & 10 MLD STP Dankin respectively in Nanded City.

**Ref: - 1. Your agreement for Rs.71,77,014/-
2. Tender Sanction As per O.O.No. 15201/2025, Dt. 17.03.2025**

This work is allotted to you @ -18.00% below the, Estimated Rate for the work mentioned under subject.

According your agreement for the above work has been approved by the competent authority therefore, you are here by directed to start the work immediately under the supervision of concern Engineers Work Period of Completion for Supplying & Installing OCEMS systems on site is of (03) months from the date of work order. The Operation & Maintenance Period is (05) years.

You will be held responsible for any type of damage to the system and the amount will be recovered from your final bill or security deposit please note.

Sd/-
Addi. Municipal Commissioner,
Nanded Waghala city Municipal Corporation, Nanded

Copy to: -

- Hon. Commissioner, Nanded Waghala City Municipal Corporation, Nanded.
- Chief Account officer, Nanded Waghala City Municipal Corporation, Nanded.
- Municipal chief Auditor, Nanded Waghala City Municipal Corporation, Nanded.
- Internal Auditor, Nanded Waghala City Municipal Corporation, Nanded.
- Municipal Secretary, Nanded Waghala City Municipal Corporation, Nanded.
- Executive Engineer, SW, Nanded Waghala City Municipal Corporation, Nanded.
- Dy. Engineer, Narendra Sujalegaonkar, SW, N.W.C.M.C.Nanded.
- Jr. Engineer, Ravindra Sarpate, SW, N.W.C.M.C.Nanded.
- Computer Section, Nanded Waghala City Municipal Corporation, Nanded.



VI

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (Municipal)
 No:- Format1.0/CC/UAN
 No.0000201486/CR/2504001079

Date: 08/04/2025

To,
 M/s.NANDED WAGHALA CITY MUNICIPAL
 CORPORATION NANDED,BONDHAR -11-B-2,
 ELLICHPUR -2/2, SANGAVI,BONDHAR, ELLICHPUR,
 SANGAVI,Nanded.



Sub: Renewal of Consent to Operate for Three STP's at different location, STP's of Nanded Waghala City Municipal Corporation.

- Ref:**
1. Application Submitted by SRO-Nanded.
 2. Minutes of 5th CC meeting dtd-10.07.2024.
 3. SCN for Refusal of Consent dtd-29.07.2024.
 4. Minutes of 9th CC meeting dtd-30.09.2024.

Your application No.MPCB-CONSENT-0000201486 Dated 05.03.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **Renewal of Consent is valid upto-31.12.2026.**
2. **Conditions under Water (P &CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	STP at Bondar - 87 MLD	87.00	As per Schedule -I	After Treatment Disposed to Godavari River
2	STP at Elichpur- 30 MLD	30.00	As per Schedule -I	After Treatment Disposed to Godavari River
3	STP at Sangvi- 15 MLD	15.00	As per Schedule -I	After Treatment Disposed to Godavari River

3. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set- 100 KVA	9.6	As per Schedule -II
2	S-2	DG Set- 380 KVA	36.48	As per Schedule -II

4. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

5. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

6. Municipal Corporation shall try and reuse maximum quantity of treated sewage for secondary purposed such as irrigation, plantation, industrial cooling, construction activity etc.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/Permissions from any other Government authorities.
9. Change in Bank Guarantee policy will be binding on Corporation.

10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Dinaz

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d10bb339

Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-04-08 17:15:17 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-25607	02/04/2024	NEFT
2	561643.00	MPCB-DR-27228	18/06/2024	RTGS
3	375000.00	MPCB-DR-27229	18/06/2024	RTGS

Paid additional Consent fees of Rs.3.7 Lakhs and paid penal fees of Rs.561643.00

Copy to:

- Regional Officer, MPCB, Chhatrapati Sambhajnagar and Sub-Regional Officer, MPCB, Nanded
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to extend the B.G. of Rs.5.0 Lakhs towards compliance of consent condition.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

A)

Sr.No.	Name of STP	Quantity of effluent MLD
1	STP at Bondar - 87 MLD	87.00
2	STP at Elichpur- 30 MLD	30.00
3	STP at Sangvi- 15 MLD	15.00

- B) The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27°C)	10.0
3	COD	50.0
4	TSS	20.0
5	Nh4-N	5.0
6	N-total	10.0
7	Fecal Coliform (MPN/100 ml)	100

- C) The treated effluent shall be disposed
After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.
If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-
1. Will not cause the deterioration of sewers/drains.
 2. Will not cause any toxicity either at treatment works or enroot.
 3. Will not cause harmful effect on people working at treatment work or enroot.
- The local body shall fully treat such industrial effluent to meet the above standards.
2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	80.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-100 KVA	Acoustic Enclosure	5.00	DISEL 10 Kg/Hr	1	SO ₂	9 Kg/Day
S-2	DG Set-380 KVA	Acoustic Enclosure	11.00	DISEL 25 Kg/Hr	1	SO ₂	36.48 Kg/Day

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards	
Total Particulate Matter	Not to exceed	30 mg/ Nm ³

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	2.0 Lakhs	Extend the existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
2	Renewal of Consent	2.0 Lakhs	extend the Existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
3	Renewal of Consent	5.0 Lakhs	extend the Existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
4	Renewal of Consent	6.0 Lakhs	Submit within 15 day	Towards compliance of consent condition	31.12.2026.	30.06.2027

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Municipal Corporation should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Corporation should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Corporation should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Corporation should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down- stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Corporation should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Corporation should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Corporation shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Corporation shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Corporation shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015,,26/2016 and 37/2016.

13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.
14. The Municipal Corporation shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. The Municipal Corporation shall at its own cost get the samples of untreated and treated effluent collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Pune/Sub Regional Officer, Pune-I, Maharashtra Pollution Control Board, with a copy to the Board Office.
16. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
17. The Municipal Corporation shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
18. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Corporation
19. The Municipal Corporation shall provided facility for collection of samples to the Board staff at the terminal manhole.
20. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Corporation.
21. Municipal Corporation shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.

This certificate is digitally & electronically signed.



DRAINAGE DEPARTMENT

OFFICE LABORATORY
 30MLD STP AT ELLICHPUR NANDED



LAB REPORT'S
 'AUGUST - 2025

Date	INLET			OUTLET			TSS/TDS	SIGNATURE	
	PH	COD (mg/l)	BOD (mg/l)	PH	COD (mg/l)	BOD (mg/l)		PLANT Chemist	NWCMC Junior Engg.
04.08.2025	6.17	196	142	7.76	64	18	18/618	<i>[Signature]</i>	
08.08.2025	6.12	188	136	7.84	72	16	17/598	<i>[Signature]</i>	
12.08.2025	6.22	178	122	7.72	78	12	19/652	<i>[Signature]</i>	<i>[Signature]</i>
16.08.2025	6.98	165	130	7.78	68	14	24/638	<i>[Signature]</i>	
19.08.2025	7.12	110	134	7.24	58	17	25/552	<i>[Signature]</i>	
22.08.2025	7.38	148	122	7.52	70	15	21/573	<i>[Signature]</i>	<i>[Signature]</i>
25.08.2025	7.11	161	140	7.68	62	12	18/524	<i>[Signature]</i>	<i>[Signature]</i>
29.08.2025	7.22	168	145	7.74	78	14	20/532	<i>[Signature]</i>	

Permissible range of Parameters

PH	7.8 to 8.5
COD	>250 PPM
BOD	>20 PPM
TSS	>500 PPM
TDS	>500 PPM

[Handwritten mark]

[Handwritten signature]

[Signature]
 EXECUTIVE ENGINEER
 CITY ENGINEER
 Nanded Waghala Municipal Corporation, NANDED

35

48 NANDED WAGHALA CITI MUNICIPAL CORPORATION NANDED

DRAINAGE DEPARTMENT



OFFICE LABORATORY 87MLD STP AT BONDHAR NANDED



LAB REPORT'S
'AUGUST - 2025

Date	INLET			OUTLET			TSS/TDS	SIGNATURE	
	PH	COD (mg/l)	BOD (mg/l)	PH	COD (mg/l)	BOD (mg/l)		PLANT Chemist	NWCMC Junior Engg.
04.08.2025	6.96	212	144	8.11	76	16	18/710	<i>[Signature]</i>	
08.08.2025	6.67	223	152	8.06	72	15	19/698	<i>[Signature]</i>	<i>[Signature]</i>
12.08.2025	6.18	198	136	8.12	78	13	20/712	<i>[Signature]</i>	
16.08.2025	6.94	162	110	8.18	70	10	23/694	<i>[Signature]</i>	
19.08.2025	7.18	104	132	7.98	36	12	24/504	<i>[Signature]</i>	<i>[Signature]</i>
22.08.2025	7.01	124	152	7.84	65	14	22/510	<i>[Signature]</i>	<i>[Signature]</i>
25.08.2025	7.19	145	148	7.98	72	16	19/525	<i>[Signature]</i>	
29.08.2025	7.38	152	136	8.11	62	18	18/568	<i>[Signature]</i>	

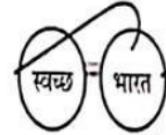
Permissible range of Parameters

PH	7.8 to 8.5
COD	>250 PPM
BOD	>20 PPM
TSS	>500 PPM
TDS	>500 PPM

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CITY ENGINEER
EXECUTIVE ENGINEER
Corporation NANDED



एक कदम स्वच्छता की ओर



LAB REPORT'S

'AUGUST - 2025

Date	INLET			OUTLET			TSS/TDS	SIGNATURE	
	PH	COD (mg/l)	BOD (mg/l)	PH	COD (mg/l)	BOD (mg/l)		PLANT Chemist	NWCMC Junior Engg.
04.08.2025	6.68	184	132	7.52	62	14	16/539	<i>[Signature]</i>	
08.08.2025	6.88	178	128	7.64	68	12	17/608	<i>[Signature]</i>	
12.08.2025	6.82	172	114	7.73	60	9	15/622	<i>[Signature]</i>	<i>[Signature]</i>
16.08.2025	7.12	134	95	7.78	42	7	20/602	<i>[Signature]</i>	
19.08.2025	7.24	59	122	7.43	28	10	23/418	<i>[Signature]</i>	
22.08.2025	7.16	88	102	7.71	22	11	20/456	<i>[Signature]</i>	<i>[Signature]</i>
25.08.2025	7.12	98	132	7.79	54	14	18/468	<i>[Signature]</i>	
29.08.2025	7.23	102	146	7.74	42	16	17/492	<i>[Signature]</i>	

Permissible range of Parameters

PH	7.8 to 8.5
COD	>250 PPM
BOD	>20 PPM
TSS	>500 PPM
TDS	>500 PPM

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 CITY ENGINEER
 EXECUTIVE ENGINEER
 Nanded Waghal City Municipal Corporation
 NANDED

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Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
and ISO/IEC 17025:2017 (NABL), ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT

Test Report No: GESEC/PRO/WW/2024-25/08/339	Report Date	01/09/2025
Sample ID: GESEC/PRO/WW/2024-25/08/339	Sample Details	STP Treated
Name & Address of the Customer – M/s Pooja Construction (Nanded Nagar Palika) 15 MLD, Sangvi Site, Nanded. 431601.	Volume Of Sample	1 Lit plastic Can
	Sample Status	Sealed
	Sample Collected By	Envirotech Research Private Limited
	Date of Sample Collection	25/08/2025
	Sample Receipt Date	26/08/2025
	Analysis start Date	26/08/2025
	Analysis End Date	30/08/2025

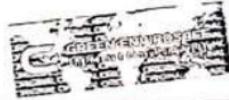
Parameters	Results	MPCB Limits	Unit	Standard Method
PH	7.11	N.S.	-	APHA 4500 H+,B 24th ED:2023
Total Dissolved Solids	1279.6	<2100	mg/lit	APHA 2540 C 24th ED:2023
Total Suspended Solids	16	<50	mg/lit	APHA 2540 D 24th ED:2023
Biological Oxygen Demand at 27 °C for 3 Days	08	<30	mg/lit	USEPA NERL 405.1
Chemical Oxygen Demand	21	<100	mg/lit	APHA 5220 D: 24 th Edition:2023
Chloride (as Cl)	429.86	<600	mg/lit	APHA 4500-Cl-B 24 th Edition:2023
Sulphate (as SO4)	85.06	<1000	mg/lit	APHA 4500-SO4 E 24th ED:2023
Oil and grease	BDL	<10	mg/lit	APHA 5520 D 24th ED:2023

Remarks:

- All results are well within MPCB Limits.
- N.S.: Not Specified, BDL : Below Detectable Limit

Hande

Mr. Vinod Hande
(Technical Manager)
Reviewed & Authorized By



End Of ReportPUNE

Page 1 of 1

Terms and conditions

1. The report is refer only to the sample tested and not applies to the bulk.
2. The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
3. The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
4. Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
5. We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.
6. We are ISO 17025:2017 certified Lab by Govt. of India, till 28/02/2026 and NABL approved by Quality Council of India, till 28/02/2026.



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TEST REPORT

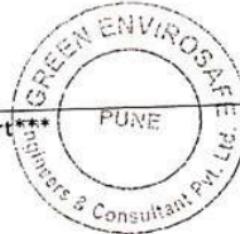
Test Report No: GESEC/PRO/WW/2024-25/08/340	Report Date	01/09/2025
Sample ID: GESEC/PRO/WW/2024-25/08/340	Sample Details	STP Treated
Name & Address of the Customer – M/s Pooja Construction (Nanded Nagar Palika) S7 MLD, Bondhar, Nanded. 431601.	Volume Of Sample	1 Lit plastic Can
	Sample Status	Sealed
	Sample Collected By	Envirotech. Research Private Limited
	Date of Sample Collection	25/08/2025
	Sample Receipt Date	26/08/2025
	Analysis start Date	26/08/2025
	Analysis End Date	30/08/2025

Parameters	Results	MPCB Limits	Unit	Standard Method
PH	8.51	N.S.	-	APHA 4500 H+,B 24thED:2023
Total Dissolved Solids	1130.2	<2100	mg/lit	APHA 2540 C 24th ED:2023
Total Suspended Solids	16	<50	mg/lit	APHA 2540 D 24th ED:2023
Biological Oxygen Demand at 27 °C for 3 Days	11	<30	mg/lit	USEPA NERL 405.1
Chemical Oxygen Demand	32	<100	mg/lit	APHA 5220 D: 24 th Edition:2023
Chloride (as Cl)	314.9	<600	mg/lit	APHA 4500-Cl-B 24 th Edition:2023
Sulphate (as SO4)	84.3	<1000	mg/lit	APHA 4500-SO4 E 24th ED:2023
Oil and grease	BDL	<10	mg/lit	APHA 5520 D 24th ED:2023

Remarks:

- > All results are well within MPCB Limits.
- > N.S.: Not Specified, BDL : Below Detectable Limit

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Mr. Vinod Hande
(Technical Manager)
Reviewed & Authorized By



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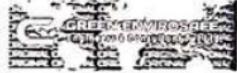
TEST REPORT

Test Report No: GESEC/PRO/WW/2024-25/08/341	Report Date	01/09/2025
Sample ID: GESEC/PRO/WW/2024-25/08/341	Sample Details	STP Treated
Name & Address of the Customer – M/s Pooja Construction (Nanded Nagar Palika) 30 MLD, Elichpur, Nanded. 431601.	Volume Of Sample	1 Lit plastic Can
	Sample Status	Sealed
	Sample Collected By	Envirotech Research Private Limited
	Date of Sample Collection	25/08/2025
	Sample Receipt Date	26/08/2025
	Analysis start Date	26/08/2025
	Analysis End Date	30/08/2025

Parameters	Results	MPCB Limits	Unit	Standard Method
PH	7.14	N.S.	-	APHA 4500 H+,B 24thED:2023
Total Dissolved Solids	1000.8	<2100	mg/lit	APHA 2540 C 24th ED:2023
Total Suspended Solids	14	<50	mg/lit	APHA 2540 D 24th ED:2023
Biological Oxygen Demand at 27 °C for 3 Days	11	<30	mg/lit	USEPA NERL 405.1
Chemical Oxygen Demand	38	<100	mg/lit	APHA 5220 D: 24 th Edition:2023
Chloride (as Cl)	209.93	<600	mg/lit	APHA 4500-Cl-B 24 th Edition:2023
Sulphate (as SO4)	86.58	<1000	mg/lit	APHA 4500-SO4 E 24th ED:2023
Oil and grease	BDL	<10	mg/lit	APHA 5520 D 24th ED:2023

Remarks:

- All results are well within MPCB Limits.
- N.S.: Not Specified, BDL : Below Detectable Limit



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Page 1 of 1

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